

**GOVERNMENT OF INDIA
EXTERNAL AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:1856
ANSWERED ON:08.03.2006
IMPORT VERIFICATION
Adhalrao Patil Shri Shivaji

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

- (a) whether the US has asked India to ensure clearance from the US Department of Commerce and end use verification for making any kind of imports even from the third world countries;
- (b) if so, the facts in this regard; and
- (c) the reaction of the Union Government thereto?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI ANAND SHARMA)

(a)-(b) Since September 2004, India and the United States have entered into an arrangement that allows the US Government to request end-use verification for selected dual-use items subject to US licensing requirements or prohibitions. The arrangement does not distinguish between US origin items imported directly from the United States or indirectly through other countries. The goods covered by the present arrangement are those subject to licensing requirements as per US Export Administration Regulations.

(c) This arrangement has had a beneficial impact on the Indian industry. More predictable and liberal licensing has led to expanded high-technology commerce between India and the United States. Furthermore its efficient implementation has created the confidence for US to announce license exceptions for selected end users in March 2006..